

**CENTRAL INFORMATION COMMISSION**  
**Club Building (Near Post Office)**  
**Old JNU Campus, New Delhi - 110067**  
**Tel: +91-11-26161796**

**Decision No. CIC/SG/A/2010/000240/7146**  
**Appeal No. CIC/SG/A/2010/000240**

**Relevant Facts emerging from the Appeal:**

Appellant : Mr. Krishna Kumar Mantri,  
40, Dum Dum Road,  
Neelamber Vihar,  
Block – I, Flat no. - 137,  
Kolkata - 700074

Respondent : Mr. A Rehman  
Public Information Officer &  
Joint Assessor Collector  
**Municipal Corporation of Delhi,**  
Shahdra South Zone,  
MCD Building, Behind Karkardooma court,  
Vishvas Nagar, Shahdara,  
Delhi – 110032

RTI application filed on : 24/08/2009  
PIO replied : 17/09/2009  
First appeal filed on : 23/09/2009  
First Appellate Authority order : 30/10/2009  
Second Appeal received on : 25/01/2010

**Information sought**

Regarding the following two addresses:

1. 4/11, Sarvaria Market, Bazar Gali, Vishvas Nagar, Delhi – 110032 and
  2. 4/11, Bazar gali, Pandav Road, Vishvas Nagar, Delhi – 110032
- a) Are the two addresses of two different premises or are they of the same premise?
  - b) What is the difference between the two addresses as per municipal record?

**Reply of PIO**

There is no mention of any gali of Bazar Gali or Sarvaria Market bazaar gali in the municipal records.

Property no. 4/11 has four parts:

1. 4/11 New Vishwas Nagar in the name of Smt. Krishna
2. 4/11 Vishwas Nagar in the name of Sh. Sudarshan Kumar
3. 4/11 Part in the name of Master Javed Haque
4. 4/11 Vishwas Nagar in the name of Master Wasim Haque

**First Appeal:**

Information by the PIO unsatisfactory and unfair.

**Order of the FAA:**

Letter was properly delivered at the appellant's address.  
Proper information conveyed by the PIO.

**Ground of the Second Appeal:**

Order passed by FAA unsatisfactory.

**Relevant Facts emerging during Hearing on 15 March 2010:**

The following were present:

**Appellant:** Mr. Sobhit Guha on behalf of Mr. Krishna Kumar Mantri on video conference from NIC-Kolkata(W.B.) Studio;

**Respondent:** Mr. Mahipal Singh, Dy. A & C and Mr. K. K. Varma, AZI (RTI) on behalf of Mr. A Rehman, Public Information Officer & Joint Assessor Collector;

The PIO has stated that the two addresses mentioned by the Appellant do not exist on their records. However, he has provided information that do have an address 4/11 Vishwas Nagar and has provided information based on this. It appears the PIO has clearly gone beyond the information sought by the Appellant and tired to provide some additional information.

**Decision:**

The Appeal is dismissed.

The PIO has provided the information as available.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

**Shailesh Gandhi**  
**Information Commissioner**  
**15 March 2010**

*(In any correspondence on this decision, mention the complete decision number.)*

(AS)